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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/983/2007 & E/S/826/07

Date 25/02/08

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
M/S HINDUSTAN PETROLEUM CO. LTD.
VILLAGE BAHOLI, PANIPAT HARYANA.

M/S HINDUSTAN PETROLEUM CO. LTD.

C.C.E. ROHTAK

Appella

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. 60/08 & 5/191/08 Excise dated 8-2-08 passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. ROHTAK

17-P, SECTOR 1, ROHTAK.

2. Adv. / Consult

SH. RAVI RAGHAVAN, ADV.,
B-6/10, S. J. ENCLAVE, N. DELHI - 29

3. S.D.R.

~~4. I.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R. Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

Assistant Registrar
(Excise Appeal Branch)

Date of decision : 8.2.2008

Final ORDER NO. *60/08-EX*

Per S.S. Kang (for the Bench):

stay order No. 191/08-EX

The clearance from the Committee on Disputes has not been obtained despite sufficient time being given. The appeal is, therefore, dismissed with liberty to get it revived as and when such clearance is obtained.

(Dictated in the open Court)

(S.S. Kang)
Vice President

(P. Karthikeyan)
Member (Technical)